

INTEREST (GUJARAT EXTENSION) ACT, 1961

45 of 1961

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An Act to extend the Interest Act, 1839, throughout the State of Gujarat. It is hereby enacted in the Twelfth Year of the Republic of India as follows:

1. Short title :-

This Act may be called the Interest (Gujarat Extension) Act, 1961

2. Extension of Act XXXIX of 1839 to rest of State of Gujarat :-

The Interest Act, 1839, as in force immediately before the commencement of this Act in the Bombay and Coah areas of the State of Gujarat is hereby extended to, and shall by virtue of such extension be in force in the rest of the State of Gujarat.

3. Repeal and saving Sad. Ors. XXV of 1948 :-

(1) The Interest Act, 1839, as adapted and applied to the Saurashtra area of the State of Gujarat by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, is hereby repealed.

(2) The provisions of the Bombay General Clauses Act, 1904, (Bom. 1 of 1904), shall apply to such repeal:

Provided that anything done or any action taken under the provisions of the Act hereby . repealed shall be deemed to have

been done or taken under the corresponding provisions of the Interest Act, 1839 (XXXVII of 1839), (hereinafter referred to as "the said Act") and shall continue in force superseded by anything done or any action taken under the provision of the Said Act.